

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.341 of 1989.

Shri S.Y.Deshpande.

... Applicant.

V/s.

Union of India & 4 others.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:

None present for the applicant.

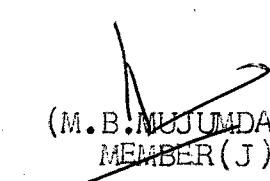
Mr.S.C.Dhawan, learned advocate
for the respondents.

ORAL JUDGMENT:

Per Shri M.B.Mujumdar, Member(J) Dated: 11.10.1989.

None present for the applicant. However,
Mr.S.C.Dhawan, learned advocate for the respondents states
that the examination is already held on 6.5.1989 and the
applicant has appeared for that examination. In view of
this position the application now does not survive.
Hence, it is rejected summarily under section 19(3) of
the Administrative Tribunals Act, 1985 with no order as
to costs.


(M.Y. PRIOLKAR)
MEMBER(A)


(M.B. MUJUMDAR)
MEMBER(J).